

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:998
ANSWERED ON:11.12.2013
ALLOTMENT OF COAL BLOCKS
Devi Aswamedh

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission has found any irregularities in allotment of coal blocks during 2004 to 2009 in the country;
- (b) if so, whether the Government has made an impartial inquiry into this irregularity and if so, the details thereof; and
- (c) the accountability fixed for revenue loss occurred during the above period as a result thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) to (c) : A complaint dated 14.3.2012 was received in the Central Vigilance Commission from a group of Members of Parliament alleging corruption in allotment of coal blocks to private parties between 2006-2009. Another complaint dated 5.9.2012 was received from some other Members of Parliament alleging malpractices in allocation of captive coal blocks during 1993-2004. Both these complaints have been referred by the Central Vigilance Commission to the CBI for preliminary enquiry on 13.4.2012 and 18.9.2012 respectively. As per available information, CBI has registered 03 preliminary enquiries (PE) and 14 regular cases (RC) for enquiry/ investigation. The investigation is monitored by the Hon'ble Supreme Court of India.